

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2599  
ANSWERED ON:09.12.2011  
PUBLIC REPRESENTATIVES IN TOBACCO COMPANIES  
Dhanaplan Shri K. P.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has laid down any guidelines regarding public representatives holding important posts in tobacco manufacturing companies;
- (b) if so, the details thereof; and
- (c) the number of such public representatives holding position in tobacco manufacturing companies?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) No. However, guidelines in the matter have been framed under Article 5.3 of the WHO Framework Convention on Tobacco Control, which the Government of India has ratified in February, 2004.
- (b) The detailed guidelines framed under Article 5.3 are available in published form and on the website of WHO-FCTC. The purpose of these guidelines is to ensure comprehensive and effective efforts to protect tobacco control from commercial and other vested interests of the tobacco industry. The guidelines apply to persons, bodies or entities that contribute to, the formulation and implementation of policy relating to tobacco control. Such guidelines are applicable to Government officials, representatives and employees of any National, State, Provincial, Municipal, Local or other public or semi-quasi public institution or body. The guidelines also require Member States to avoid conflicts of interest for Government officials and employees.
- (c) No such information is available.